

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)**



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FIFTY-EIGHTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-eighth Report.

2. The Committee met on the 12th January, 1976 for—

- I. Examination of the Constitution (Amendment) Bill, 1976 (Amendment of article 368) by Shri C. K. Chandrappan under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time to the Resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 16th January, 1976.

Examination of the Constitution (Amendment) Bill, 1976 (Amendment of article 368) by Shri C. K. Chandrappan.

3. Shri C. K. Chandrappan, the Member-in-charge of the Bill was invited to attend the sitting. He did not attend.

4. The Bill seeks to amend article 368 of the Constitution with a view to empower the Parliament to amend any provision of the Constitution including the basic structure and framework of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member might not be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

7. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

8. The Committee recommend the allocation of time as follows:—

- | | |
|--|---------|
| (1) Resolution regarding implementation of 20-point Programme | 2 hours |
| (2) Resolution regarding Committee to review working of Emergency and 20-point Programme | 2 hours |
| (3) Resolution regarding Revoking of Proclamations of Emergency | 2 hours |

[P.T.O.]

Recommendations

9. The Committee recommend that—

- (i) Shri C. K. Chandrappan be not permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;

January 12, 1976

Pause 22, 1897 (Saka)

G. G. SWELL,

Chairman,

**Committee on Private Members' Bills
and Resolutions.**

APPENDIX

Sl. No.	Name of the Bill and the Member- in-charge	Bill No.	Category re- commended	Time recom- mended by the Committee
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1975 (Amendment of articles 74 and 163) by Shri C. K. Chandrappan.	45 of 1975	B	2 hours
2	The Constitution (Amendment) Bill, 1975 (Insertion of new article 342A) by Shri C. K. Chandrappan.	48 of 1975	B	2 hours
3	The Constitution (Amendment) Bill, 1975 (Amendment of article 324) by Shri C. K. Chandrappan.	46 of 1975	B	2 hours
4	The Constitution (Amendment) Bill, 1975 (Amendment of articles 81 and 82) by Shri C. K. Chandrappan.	47 of 1975	B	2 hours
5	The Advocates (Amendment) Bill, 1975 (Amendment of section 24) by Shri Sakti Kumar Sarker.	49 of 1975	B	2 hours
6	The Compulsory Adult Education Bill, 1975 by Shri C. K. Chandrappan.	62 of 1975	B	2 hours
7	The Children, Students and Youth (Rights and Welfare) Bill, 1975 by Shri C. K. Chandrappan.	61 of 1975	B	2 hours
8	The Maintenance of Internal Security (Repeal) Bill, 1976 by Shri Ernesto de Sequeira.	3 of 1976	B	2 hours